

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

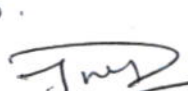
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C.P No. 852/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2017

NAME OF THE PARTIES: Aesthetique Solutions (Heena Prakash Desai)
V/s.
Best Deal Tv Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
4	Mr. Tarin M. Doshi	U/6 Malvi Ranchoddas & Co. Advocates for afw Amritei Kharkhay Applicant	

ORDER

CP No.852/ I&BP/NCLT/MB/MAH/2017

On the application moved by the IRP stating that the promoters of the Company not giving requisite information in relation to the entries showing in the Bank Accounts, since Mr. Mohamed Asmin Shaikh, appeared before this Bench stating that he is one of the Directors of the Company, the promoters of the Company as well as this Director are hereby directed to provide information as sought by the Insolvency Resolution Professional.

List this matter for reporting on 17.7.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)